

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2747
ANSWERED ON:11.03.2011
ELECTRICITY ACT, 2003
Laguri Shri Yashbant Narayan Singh;Sinh Dr. Sanjay

Will the Minister of POWER be pleased to state:

- (a) whether the Government has taken steps to implement the provisions of the Electricity Act, 2003 relating to competition among the private power distribution companies in the country including National Capital Territory of Delhi;
- (b) if so, the details thereof; and
- (c) the success achieved as a result thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI K.C. VENUGOPAL)

(a) to (c) : One of the important provisions to enable bulk consumers to buy directly from competing generators resulting in competition in the market is `Open Access` provided under section 42 of the Electricity Act 2003. The Appropriate Commission is empowered to introduce open access in the area of its jurisdiction. As per available information the details of open access introduced by the State Electricity Regulatory Commissions in distribution is given at Annex. Section 14 of the Act also provides for grant of multiple licences for distribution of electricity in the same area of supply.

As regards National Capital Territory of Delhi, the Delhi Electricity Regulatory Commission has issued orders for intra-state open access on 19.08.2008 and prescribed surcharge for open access vide order dated 29.08.2008.